

Regarding formation of urban street vendors policy-laid

SHRI SANJAY DINA PATIL (MUMBAI NORTH-EAST): There has been a growing mismanagement of hawkers in the Mumbai suburban region. The Bombay High Court in April 2024 asked the Brihanmumbai Municipal Corporation (BMC) to consider framing of policy for itinerant or mobile vendors with no fixed pitch assigned to them to allow vending in designated locations for certain time periods on certain days of the week. The Supreme Court of India on 27th February 2007 had directed the implementation of Hawkers section policy in the Mumbai region and also directed the formation of a state level Hawkers policy for the Municipal Councils, Municipal Corporations based on the National Policy on Urban Street Vendors. Yet till date, there has been very little development regarding this implementation. I urge upon the Government to look into this issue and issue directions regarding the formation of a State level Urban Street Vendors Policy.